

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH (COURT – II)**

**Item No. 218**  
**CP-48/ND/2024**

**IN THE MATTER OF:**

**Kanta Agarwal**

... **Applicant/Petitioner**

**Versus**

**Exclusive Capital Ltd.**

... **Respondent**

**Under Section: 241-242**

**Order delivered on 18.04.2024**

**CORAM:**

**SH. ASHOK KUMAR BHARDWAJ**  
**HON'BLE MEMBER (J)**

**SH. SUBRATA KUMAR DASH**  
**HON'BLE MEMBER (T)**

**PRESENT:**

**For the Applicant** : Sr. Adv. Vikram Nankani, Adv. Sidhant Kumar, Adv. Manyaa Chander, Adv. Ekssha Kashyap

**For the Respondent** : Sr. Adv. Sidharth Luthra, Adv. Dhruv Chawla, Adv. Karl Rustom, Adv. Ayush Agarwal, Adv. Suhail Ahmed for R-5.  
Sr. Adv. Sudhir Makkar, Adv. Dhruv Chawla, Adv. Audhy Shrotriya for R-6.  
Sr. Adv. P. Nagesh, Adv. Raghav Bhatia for R-9.  
Sr. Adv. Saurabh Kirpal, Adv. Raghav Bhatia for R-7.  
Sr, Adv. Sidharth Yadav for R-2 & 3.  
Adv. Gaurav Mitra for R-2.  
Adv. Sujoy Datta, Adv. Vibhor Kapoor, Adv. Isham Roy Choudhary, Adv. Asher Ravi.  
Sr. Adv. Sidharth Luthra along with Adv. Dhruv Chawla, Adv. Yuganshi Singh for R-5.  
Sr. Adv. Sudhir Makkar along with Adv. Dhruv Chawla, Adv. Yughanshi Singh for R-6.  
Adv. Abhinav Vashist for Priyanka Verma/Anant for R-1.

**Hearing Through: VC and Physical (Hybrid) Mode**  
**ORDER**

Mr. Vikram Nankani, Ld. Sr. Counsel concluded his submissions for petitioner. Mr. Vashisht commenced his submissions for Respondent No. 1. Arguments to continue on 22.04.2024. Let the matter be listed on the top of the board. The interim order to continue till the next date of hearing. List on 22.04.2024.

**Sd/-**

**(SUBRATA KUMAR DASH)**  
**MEMBER (T)**

**Sd/-**

**(ASHOK KUMAR BHARDWAJ)**  
**MEMBER (J)**